

ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

STAMPEDE CAPITAL LIMITED

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E-mail: cs@stampedecap.com / info@stampedecap.com; Website: www.stampedecap.com
Corporate Identification Number (CIN): L67120TG1995PLC020170

OPEN OFFER FOR ACQUISITION OF UP TO 7,44,28,650 (SEVEN CRORE FORTY FOUR LAKH TWENTY EIGHT THOUSAND SIX HUNDRED FIFTY ONLY) SHARES ("OFFER SHARES"), CONSISTING OF 5,95,42,920 (FIVE CRORE NINETY FIVE LAKH FORTY TWO THOUSAND NINE HUNDRED AND TWENTY ONLY) FULLY PAID-UP ORDINARY EQUITY SHARES OF FACE VALUE OF INR 1 (INDIAN RUPEE ONE) EACH ("EQUITY SHARES") AND 1,48,85,730 (ONE CRORE FORTY EIGHT LAKH EIGHTY FIVE THOUSAND SEVEN HUNDRED THIRTY ONLY) FULLY PAID-UP EQUITY SHARES WITH DIFFERENTIAL VOTING RIGHTS OF FACE VALUE OF INR 1 (INDIAN RUPEE ONE) EACH ("DVR SHARES") OF STAMPEDE CAPITAL LIMITED ("TARGET COMPANY"), REPRESENTING 26% OF THE VOTING SHARE CAPITAL FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY JONNA VENKATA TIRUPATI RAO ("ACQUIRER") ALONG WITH GAYI ADI MANAGEMENT AND TRENDS PRIVATE LIMITED ("PAC") IN ITS CAPACITY AS A PERSON ACTING IN CONCERT WITH THE ACQUIRER PURSUANT TO AND IN COMPLIANCE WITH THE REQUIREMENTS OF SEBI (SAST) REGULATIONS, 2011 ("OPEN OFFER" OR "OFFER").

This advertisement pursuant to and in compliance with Regulation 18(7) of the SEBI (SAST) Regulations, 2011 and Corrigendum to the Detailed Public Statement ("Corrigendum") in connection with the Open Offer ("Offer Opening Public Announcement cum Corrigendum") is being issued by Ashika Capital Limited ("Manager to the Offer"), for and on behalf of the Acquirer and the PAC, and should be read in conjunction with (a) the public announcement in connection with the Open Offer, made by the Manager to the Offer on behalf of the Acquirer and PAC on July 08, 2020 ("Public Announcement") (b) the detailed public statement, in connection with the Open Offer, dated July 14, 2020 ("Detailed Public Statement"), published on behalf of the Acquirer and PAC on July 15, 2020 in all editions of Financial Express (English), all editions of Jansatta (Hindi), in the Mumbai edition of Mumbai Lakhadeep (Marathi) and in the Hyderabad edition of NavaTelangana (Telugu); and (c) the Letter of Offer dated September 17, 2020, in connection with the Open Offer, along with the Form of Acceptance-cum-Acknowledgement ("Letter of Offer").

Capitalised terms used in this Offer Opening Public Announcement cum Corrigendum and not defined herein, shall have the same meaning as ascribed to such terms in the Letter of Offer.

1. Offer Price:

The Offer Price is INR 0.45/- (Forty Five Paise only) per Equity Share and INR 0.55/- (Fifty Five Paise only) per DVR Share. There was no revision in Offer Price since the date of PA. The Offer Price will be paid in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011.

2. Recommendations of the Committee of Independent Directors of the Target Company:

The Committee of Independent Directors ("IDC") of the Target Company opined that the Offer Price, being offered by the Acquirer and the PAC, is in compliance with the SEBI (SAST) Regulations, 2011 and appears to be fair and reasonable. The public shareholders of the Target Company are, however, recommended to independently evaluate the Offer and take informed decision whether or not to tender their shares in the Open Offer.

The Recommendation of IDC was published on September 23, 2020 in the same newspapers in which the Detailed Public Statement was published.

3. This Offer is not a Competing Offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011. There has been no Competing Offer to this Offer and the last date for making such competing offer has expired.

4. In terms of the SEBI Circular Number SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020 read along with the SEBI Circular Number SEBI/HO/CFD/DCR2/CIR/P/2020/139 dated July 27, 2020 (collectively referred to as "Relaxation Circulars"), on account of impact of the COVID-19 pandemic and the lockdown measures undertaken by the Central Government and State Governments, the Letter of Offer has been electronically dispatched on September 18, 2020, to all the Public Shareholders holding Shares as on Identified Date i.e. September, 11, 2020 and who have registered their email ids with the Depositories and/or the Target Company on September 18, 2020 (Friday). Physical dispatch of the Letter of Offer has not undertaken, in compliance with the Relaxation Circulars. Further a Dispatch Advertisement dated September 18, 2020, was published on September 19, 2020, in the same newspapers in which the Detailed Public Statement was published.

5. Please note that a copy of the Letter of Offer along with the Form of Acceptance-cum-Acknowledgement will also be available on the respective websites of SEBI (https://www.sebi.gov.in/), the Target Company (www.stampedecap.com), the Manager to the Offer (https://www.ashikagroup.com/), the Registrar to the Offer (www.vccilindia.com), BSE (https://www.bseindia.com/) and NSE (https://www.nseindia.com/). An Eligible Shareholder / Public Shareholders, may access the Letter of Offer, including those who have acquired the Shares after the Identified Date, if they so desire, may download the Letter of Offer from the websites indicated above. The Public Shareholders can also contact the Registrar to the Offer or the Manager to the Offer for receiving a soft copy of the Letter of Offer and the Form of Acceptance-cum-Acknowledgement.

6. In accordance with the SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer and such tendering shall be as per the provisions of the SEBI (SAST) Regulations, 2011. The Public Shareholders are requested to refer to section titled 'Procedure for Acceptance and Settlement of the Offer' of the Letter of Offer, in relation to, *inter alia*, the procedure for tendering the shares in the Open Offer and also required to adhere and follow the procedure outlined therein.

7. Further, in case of non-receipt/non-availability of the Letter of Offer, the application can be made on plain paper, before the date of closure of Tendering Period i.e. October 09, 2020 (Friday), along with the following details:

- In case of Shares held in physical form:** Public Shareholders with Shares held in physical form may participate in the Offer, by approaching their broker(s) and providing the following details: Name(s) and address(s) of sole/joint holder(s) (if any), number of Shares held, number of Shares tendered, distinctive numbers, folio number, self attested PAN card copy, self attested copy of address proof, original share certificate(s), original broker contract note of a registered broker (in case of unregistered shareholders) and valid share transfer form(s) and other relevant documents, as applicable.
- In case of Shares held in dematerialized form:** Public Shareholders with Shares held in dematerialized form may participate in the Open Offer by approaching their broker(s) indicating the details of Shares they intend to tender in the Open Offer.

Public Shareholders have to ensure that their order is entered in the electronic platform of BSE, which will be made available by BSE, before the closure of the Tendering Period.

8. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer had been submitted to SEBI on July, 22, 2020. In terms of the proviso to Regulation 16(4) of the SEBI (SAST) Regulations, 2011, SEBI, through email, vide its letter dated September, 11, 2020 (Friday), conveyed its comments on the Draft Letter of Offer and all the changes suggested by SEBI have been incorporated in the Letter of Offer.

9. Status of the Statutory and other Approval:

The acquisition of Offer Shares is subjected to receipt of approval from the SEBI, BSE, NSE, MSEI, ICEX, as applicable, by the Target Company for change in the control of the Target Company, including for change in the dominant promoter group of the Target Company and appoint directors on the Board of the Target Company and the necessary applications for these regulatory / statutory approvals are being made.

Except as mentioned above, as on the date of the Letter of Offer, to the best knowledge of the Acquirer and the PAC, there are no statutory or regulatory approvals required by the Acquirer and / or the PAC, to complete the Underlying Transaction and this Open Offer. However, in case of any further statutory or regulatory approvals being required by the Acquirer and / or the PAC, at a later date, this Open Offer shall be subject to such approvals and the Acquirer and / or the PAC shall make the necessary applications for such approvals.

10. Revised Schedule of Activities:

The original and revised schedule of major activities pertaining to the Offer is set out below:

Activity	Original Schedule (Date & Day)	Revised Schedule (Date & Day)
Issue of Public Announcement	July 08, 2020 (Wednesday)	July 08, 2020 (Wednesday)
Publication of Detailed Public Statement in the newspapers	July 15, 2020 (Wednesday)	July 15, 2020 (Wednesday)
Filing of the Draft Letter of Offer with SEBI	July 22, 2020 (Wednesday)	July 22, 2020 (Wednesday)
Last date for public announcement for competing offer(s)	August 05, 2020 (Wednesday)	August 05, 2020 (Wednesday)
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	August 12, 2020 (Wednesday)	September 11, 2020 (Friday)@
Identified Date#	August 14, 2020 (Friday)	September 11, 2020 (Friday)
Last Date for dispatch of the Letter of Offer to the Public Shareholders, whose name appears on the Register of Members on the Identified Date	August 21, 2020 (Friday)	September 18, 2020 (Friday)
Date of publication of the dispatch advertisement in accordance with the SEBI Relaxation Circulars	-	September 19, 2020 (Saturday)
Last date for upward revision of the Offer Price and/or Offer Size	August 26, 2020 (Wednesday)	September 23, 2020 (Wednesday)
Last date by which committee of independent directors of the Target Company shall give its recommendation to the Shareholders of the Target Company for this Offer	August 26, 2020 (Wednesday)	September 23, 2020 (Wednesday)
Date of publication of Offer opening public announcement, in the newspapers in which the DPS has been published	August 27, 2020 (Thursday)	September 24, 2020 (Thursday)
Date of commencement of the Tendering Period ("Offer Opening Date")	August 28, 2020 (Friday)	September 25, 2020 (Friday)
Date of closure of the Tendering Period ("Offer Closing Date")	September 10, 2020 (Thursday)	October 09, 2020 (Friday)
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of shares to the shareholders of the Target Company	September 24, 2020 (Thursday)	October 23, 2020 (Friday)

@ Actual date of receipt of SEBI Comments, in terms of the proviso to regulation 16(4) of the SEBI (SAST) Regulations, 2011.

Note: Where last date is mentioned, such activity may happen on or before that date.

FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY

The Open Offer is being implemented through the stock exchange mechanism as provided under the SEBI Circular No. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 and CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 issued by SEBI. The Acquirer and PAC have selected BSE as the Designated Stock Exchange for this mechanism (in the form of a separate acquisition window) and has appointed Ashika Stock Broking Limited ("Buying Broker") for the Open Offer through whom the purchases and settlement of the Open Offer shall be made during the Tendering Period. The detailed procedure for tendering of Shares is given under the section titled 'Procedure for Acceptance and Settlement of the Offer' of the Letter of Offer.

The Acquirer, the PAC and its Directors accept full responsibility, jointly and severally, for the information contained in this Offer Opening Public Announcement cum Corrigendum. The Acquirer and PAC accept full responsibility for the obligations under the Offer and shall be liable for ensuring compliance with the SEBI (SAST) Regulations, 2011.

A copy of this Offer Opening Public Announcement cum Corrigendum is expected to be available on SEBI's website at www.sebi.gov.in.

Issued by Manager to the Offer:

ASHIKA CAPITAL LIMITED
(CIN: U30009WB2000PLC091674)
1008, 10th Floor, Raheja Centre, 214, Nariman Point, Mumbai-400021.
Tel: +91-22-66111700; Fax: +91-22-66111710; E-mail: mbd@ashikagroup.com
SEBI Registration Number: INM000010536; Validity of Registration: Permanent
Contact Person: Mr. Narendra Kumar Gamini / Ms. Varshika Sarda

For and on behalf of the Acquirer and PAC:

Sd/-
Venkata Tirupati Rao Jonna
Place:Hyderabad

For Gayi Adi Management and Trends Private Limited
Sd/-
Authorised Signatory

Date:September 23, 2020



ASHIKA
GROWING & SHARING WITH YOU